

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51660 of 2018

(Arising out of Order-in-Appeal No. 432-ST/BPL/APPL/2017 dated 27.02.2018 passed by the Commissioner (Appeals) Central Goods and Service Tax, Customs & Central Excise, 48, Administrative Area, Arera Hills, Hoshangabad Road, Bhopal, M.P.-462011)

M/s Security Paper Mills
Hoshangabad

..... Appellant

VERSUS

Commissioner (Appeals) CGST,
Customs & Central Excise, Bhopal

.....Respondent

APPEARANCE:

Shri Vivek Gupta, Advocate for the Appellant
Shri Harshvardhan, Authorized Representative of the Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50910/2023

DATE OF HEARING: 12 July, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)